

**OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI**

No. 39/Training/DMC/THC/Delhi

14th January, 2025

NOTICE

Vide Notice No. 2354/Training/DMC/THC/Delhi dated 13.08.2024, this office had invited applications for 40 hours training programme on the 'Concept and Techniques of Mediation' for 50 Advocates as per the following eligibility criteria:

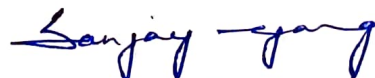
- (i) Applicant should have minimum 05 years of experience at Bar as prescribed under Rule 4 (b) of the Mediation and Conciliation Rules, 2004 (amended vide Notification No. 37/Rules/DHC dated 02.05.2024 of the High Court of Delhi);
- (ii) The declared professional income of the applicant should be more than Rs. 3 lacs per annum in the previous two financial years ending 31st March, 2023 and 31st March, 2024;
- (iii) Advocates practicing in all Courts shall be eligible to apply for the training;
- (iv) Applicants shall be required to pay Rs. 7,500/- towards part of the cost and expenses for the training;
- (v) Selection of the applicants, who meet the aforesaid eligibility criteria, shall be made by the Committee constituted by the High Court of Delhi.

The last date for submission of the applications was 10.09.2024.

In partial modification of the above notice, it is hereby notified that the training programme shall now be conducted for 100 Advocates as per the above said eligibility criteria in two phases and in each phase, training shall be imparted to 50 Advocates in two batches (25 Advocates in one batch). The training programme shall be conducted in February-March, 2025.

The Advocates who shall complete the requisite 05 years of experience at Bar as on 31.01.2025 and are eligible for the training programme (other than those who have already applied for the training programme) may submit their applications with the office of Delhi Mediation Centre situated at Tis Hazari Courts, Karkardooma Courts, Rohini Courts, Dwarka Courts, Saket Courts, Patiala House Courts and Rouse Avenue Courts **on or before 31.01.2025**. The applications shall be accompanied with the passport size photograph of the applicant (to be affixed on the application); biodata of the applicant (phone number and email address be also mentioned therein); copy of enrolment certificate; copy of income tax return acknowledgement along with complete income tax return downloaded from the website of income tax department for previous two financial years and a cheque of Rs. 7,500/- in favour of 'Principal District & Sessions Judge (H.Qs.), Delhi'.

It is reiterated that the Advocates who have already applied for the training programme need not submit fresh applications and they shall be considered against their applications already received.

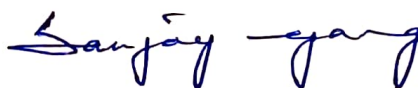


(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi

Copy forwarded to the following :

- i) The Ld. Registrar General, High Court of Delhi with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
- iv) The Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.
- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.



(Sanjay Garg-II)
Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi